

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 14**

**IA 3211/2024 (NEW IA) in C.P. (IB)/728(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.06.2024**

NAME OF THE PARTIES:    **ASHISH OMPRAKASH JAIN (PROP. OF**  
**M/S. SADHNA DYE CHEM) VS**  
**RAMESHWAR TEXTILE MILLS PRIVATE**  
**LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016 & Rule 11

---

**ORDER**

**IA 3211/2024 (NEW IA) in C.P. (IB)/728(MB)2023**

- 1) Mr. Tanmay Kelkar, Ld. Counsel for the Applicant is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Resolution Professional of the Corporate Debtor for placing on record the Status Report from 02.01.2024 to 20.02.2024, in the matter of the Corporate Debtor.

- 3) The Status Report prepared by the Applicant herein is taken on record. No order is called for. The Interlocutory Application bearing IA No. 3211 of 2024, is disposed of as Allowed.
- 4) Registry shall list the main Company Petition on Board on the date when the other Interlocutory Applications, if any, arising out of the present Company Petition are listed.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Vedant Kedare

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**